

Date of Order	Order	OA No. 220/92
17.7.92	Chand Karan versus Union of India & Ors.	Applicant ... Respondents
	Mr. W.S.S. Wales, Counsel for the applicant.	
	Heard the counsel for the applicant. The applicant had been imposed penalty of Compulsory Retirement. On the appeal of the applicant the punishment was reduced to that of Censure vide order dated 3.6.91 by the Appellate Authority. It was also decided that the intervening period will be treated as not spent on duty. FR 54 provides that where a government servant has been compulsorily retired and is reinstated as a result of appeal, the authority competent to order reinstatement shall make a specific order regarding the pay and allowances to be paid to the Govt. Servant for the period of his absence from duty. No such order has been passed by the Appellate Authority. A representation has to be made by the applicant on 16/7/92, Annex. A/7, inter alia requesting for the payment of suspension allowance from the date of compulsory retirement to the date of reinstatement. The learned counsel for the applicant says that no order on this representation has been passed so far. We direct the respondent No. 3 to pass appropriate orders on his representation within a period of 3 months. The applicant will supply a copy of this order alongwith copy of Annexure A/7 to the respondent No. 3 to enable him to take decision. The OA stands disposed of.	
	Parties are to bear their own costs.	<i>Attested</i>
	(B.B. MEHRAJAN) ADM. MEMBER	(D.L. MEHRA) VICE CHAIRMAN <i>16/7/92</i>
	TRUE COPY <i>W. WALES</i> W. WALES ADVOCATE	TRUE COPY <i>W. WALES</i> W. WALES ADVOCATE